

FITEM NO.48

COURT NO.9

SECTION XIV

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Diary No(s). 529/2017
(Arising out of impugned final judgment and order dated 06/01/2012
in LAAP No. 577/2010 passed by the High Court of Delhi at New
Delhi)

RANJEET SINGH

Petitioner(s)

VERSUS

UNION OF INDIA AND ANR
(Office report on default)

Respondent(s)

Date : 01/05/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
[IN CHAMBERS]

For Petitioner(s) Mr. Abhay Kumar, AOR
Mr. Saurabh Mishra, Adv.
Mr. Himanshu, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Four weeks' time is granted to the learned counsel for the
petitioner to cure the defects as pointed out by the Registry.

(RASHI GUPTA)

SR.P.A. (MADHU NARULA)

COURT MASTER